

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH : JODHPUR

O.A. No. 67/2002

Date of order : 14.05.2002

Smt. Rita Singh wife of Shri Kumar Ranveer aged about 39 years, TGT Sanskrit (under transfer), Kendriya Vidyalaya, Suratgarh Cantt., at present resident of Quarter No. P/7, Kendriya Vidyalaya No.1, Tonk Phatak, Jaipur - 302 015.

... Applicant.

v e r s u s

1. Kendriya Vidyalaya Sangathan through its Dy. Commissioner (Adm.), 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. Shri Sabir Ali, Principal, presently posted at Kendriya Vidyalaya, JRC, Bareili.
3. The Assistant Commissioner, Kendriya Vidyalaya Sangathan, R.O. Jaipur.

... Respondents.

Mr. Harish Purohit, Counsel for the applicant.

Mr. K.K. Shah, Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice O.P. Garg, Vice Chairman

Hon'ble Mr. A.P. Nagrath, Administrative Member

: O R D E R :

(Per Hon'ble Mr. Justice O.P. Garg)

The applicant was originally posted as a Teacher in TGT (Sanskrit), Kendriya Vidyalaya, Suratgarh Cantt. By impugned order dated 4.6.2001 (Annexure A/1), she has been transferred to a far-flung place, i.e., Haflong (Assam), in public interest. This order has been challenged by the applicant by means of the present O.A. under Section 19 of the Administrative Tribunals Act, 1985, on

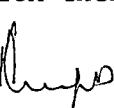
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variety of grounds. A detailed reply has been filed on behalf of the respondents.

2. Heard Shri Harish Purohit, learned counsel for the applicant as well as Shri K.K. Shah, appearing on behalf of the respondents.

3. During the course of arguments, it transpired that the applicant's husband is a Teacher in TGT (Biology) in Rajasthan. Shri Harish Purohit, learned counsel for the applicant, pointed out that in case the applicant is posted in Assam, which is a disturbed area, she would be deprived of the company, care and protection of her husband and it would be very difficult to bring up her children in the absence of her husband. Shri Purohit urged that the applicant is prepared to make a representation taking the above grounds as well as the grounds mentioned in the O.A. before the competent authority. He prays that an appropriate direction be issued to the competent authority to consider the case of the applicant sympathetically. Shri Shah, learned counsel for the respondents, states that the representation of the applicant shall receive due consideration and decided as early as possible.

4. Without going into the merits of the impugned order of transfer, we dispose of this O.A. with the direction that in case the applicant makes a representation within a period of seven days from today, the respondent-competent authority shall decide the same by a speaking and reasoned order by 15.07.2002 and communicate the decision thereon to the applicant. No order as to costs.

  
(A.P. Nagrath)  
Adm. Member

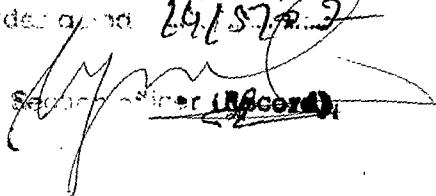
  
(Justice O.P. Garg)  
Vice Chairman

cvr.

Recd copy  
H. C. M.  
15/1/62

Recd.  
2/5/62  
2/15.

Part II and III destroyed  
in my presence on 12/5/67  
under the supervision of  
section officer (1) as per  
order dated 16/5/67

  
Section Officer (1) record